

O.A. No. 279/03

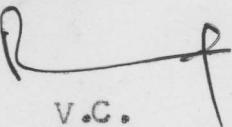
06.10.03

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
 Hon'ble Mr. D.R. Tiwari, Member-A.

Sri R.C. Joshi learned counsel for the applicant
 prays for and granted three weeks and no more time
 as a matter of last opportunity to file C.A. R.A., if
 any, may be filed within one week thereafter.

List on 21.11.2003.

~~Dosa~~
 A.M.


 V.C.

Manish/-

21.11.03

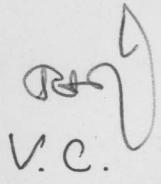
Hon'ble Mr. Justice S.R. Singh, V.C.
 Hon'ble Mr. D.R. Tiwari, A.M.

List has been revised. None
appears for applicant. Sri U.U. Mishra
holding brief of Sri R.C. Joshi, learned
counsel for respondents is present.

Despite stop order on 6.10.03,
 counter affidavit has not been filed.
 The applicant has also not filed
 supplementary affidavit in respect
 of the court's query that as to what is
 the percentage of reservation in
 the percentage of reservation in
 respect of E.D. employee in the division
 as per order dated 26.3.03. It appears
 that the applicant is not interested in
 prosecution of the case.

The O.A. is dismissed for want
 of prosecution.

~~Dosa~~
 A.M.


 V.C.